

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 4621/2021
(Arising out of impugned final judgment and order dated 21-10-2020
in SAD No. 954/2020 passed by the High Court of Judicature at
Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

ASHOK KUMAR TIWARI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.40155/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.40151/2021-EXEMPTION FROM
FILING O.T.)

Date : 07-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Ms. Aishwarya Bhati, Sr. Adv. ASG.
Mr. Harish Pandey, AOR
Mr. Ajay Kr. Prajapati, Adv.

For Respondent(s) Mr. V. K. Shukla, Sr. Adv.
Mr. P. V. Yogeswaran, AOR
Mr. Ashish Kumar Upadhyay, Adv.
Mr. Y. Lokesh, Adv.
Mr. V. Sibi Kargil, Adv.
Mr. Anubhav Chaturvedi, Adv.
Mr. Arun Singh, Adv.
Mr. NBV Srinivasa Reddy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

We record the statement of Shri Ashish Kumar Upadhyay,
learned counsel who takes notice on behalf of respondent
Nos. 1 to 8 that the respondent will not pursue the contempt
which is filed.

List this case for disposal after a month.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER